

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No.2505 of 2009

Akbar Hussain Petitioner

Versus

Union of India & Ors. Respondents

CORAM : HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : Mr. A.K. Rashidi

For the Res. SAIL :Mr. Sushant Kumar, Adv.

Through:- Video Conferencing

10/26.03.2021

Heard learned counsel for the parties through V.C.

2. Order dated 01.02.2021 reads as follows:-

“ Heard Mr. A. K. rashidi, learned counsel for the petitioner through V.C.,

2. From office notes it appears that notice was issued upon respondent Nos. 3 & 4 and the same has been validly served to them, however, no vakalatname has been filed by them.

3. With a view to give one more opportunity to the respondent Nos. 3 & 4, put up this case on 26.02.2021.”

4. In spite of the aforesaid order no affidavit has been filed on behalf of the respondent Nos.3 and 4 nor any Vakalatnama has been filed. In this view of the matter now this case will proceed ex-parte against respondent Nos.3 and 4.

5. No counter affidavit has been filed on behalf of the respondent-SAIL till date as such the respondent-SAIL is directed to file counter affidavit before the next date of hearing.

6. Put up this case on 11.05.2021.

(Deepak Roshan, J.)

Fahim/-